

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:448

ANSWERED ON:26.02.2013

RECOMMENDATIONS FROM UPSC

Kateel Shri Nalin Kumar;Shivanagouda Shri Shivaramagouda

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has received a request from the Union Public Service Service Commission (UPSC) for de-linking of schedule languages from its scheme of examination; and

(b) if so, the details thereof alongwith the reaction of the Ministry in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): No request was received from the Union Public Service Commission (UPSC) regarding delinking of schedule languages from its scheme of examination. However, Department of Personnel & Training (DOPT) had forwarded to this Ministry for comments, the recommendations of the High Level Standing Committee which had been appointed by the Union Public Service Commission (UPSC) in July, 2009 to examine the modalities for implementing the recommendations of the Parliamentary Resolution of 1968. According to the Resolution, languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for the All India and higher Central Services examination after ascertaining the views of Union Public Service Commission (UPSC) on the future scheme of the examinations, the procedural aspects and the timing etc.

(b): The recommendations of the said Committee are enclosed in Annexure. The Ministry of Home Affairs had agreed with the recommendations.

Recommendations of the High Level Committee appointed by the Union Public Service Commission

(i) The language adopted by the UPSC for conducting its Examination should be based on their growth in the higher educational system and the inclusion of a language in the Eighth Schedule should not be the only basis for its adoption by the UPSC in its All India and Higher Central Services Examinations.

(ii) All candidates should have the option to write Civil Services Examination either in Hindi or in English.

(iii) The candidates in the Civil Services Examination should be allowed to write their papers (other than the Indian Language and English Compulsory Papers) in any of the languages included in the Eighth Schedule to the Constitution provided the candidate has had her/his graduation in that particular language medium for examination.

(iv) In the interest of maintaining the equality and standards of examination conducted by UPSC, a minimum number of 25 (twenty five) candidates will be required for conducting examination in any one language.

(v) Considering the dynamics of growth of languages in the higher education system, UPSC may review the above policy after a gap of three years.